

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

Original Application No. 558 of 2025

IN THE MATTER OF:

Sunil Kumar Nigam & Ors.

.....Applicant(s)

Versus

State of Haryana and others.

...Respondent(s)

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Date: 15/07/2026

Filed By:



Rahul Khurana, Advocate
Counsel for Respondent No. 2
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Short reply by way of an affidavit of Arvinder Dhull, Senior Town Planner, Urban Local Bodies, Haryana, Panchkula on behalf of Respondent No 2.

MOST RESPECTFULLY SHOWETH: -

I, the above-named deponent does hereby solemnly affirm and

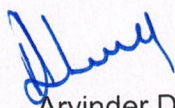
15 JUL 2026 declare as under: -

1. That the present Original Application has been filed alleging that the Respondent No. 8 has violated the condition of the EC dated 27.12.2012 that requires the project proponent to develop green belt on 30% of the project area comprising of 20% for tree plantation and 10% for landscaping.
2. That answering respondent seeks liberty to filed a detailed reply as and when required or directed by this Hon'ble Tribunal.
3. That, in this Original Application, action, if any is to be taken by the State Environment Impact Assessment Authority, Haryana (Respondent No. 3) and/or the Department of Town and Country Planning (Respondent No, 10) for the reason that the project licence was issued by the Department of Town and Country Planning and the Environmental Clearance was granted by the SEIAA.

4. Therefore, the answering respondent has no role to play in the aforesaid Original Application.

In view of the facts and submissions made herein above, it is prayed that the present application may kindly be dismissed qua the answering respondent as no cause of action arises against the answering respondent.

Place: PANCHKULA
Date: 15 JUL 2026

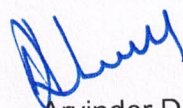

Arvinder Dhull,
Senior town Planner
Urban Local Bodies, Haryana

Arvinder Dhull
STP, ULB (HQ)

VERIFICATION:

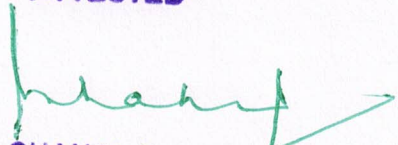
Verified that the contents of para no. 1 to 4 of the above reply affidavit are true and correct to my knowledge as derived from official record. No part of it is false and nothing material has been kept concealed therein.

Place: PANCHKULA
Date: 15 JUL 2026


Arvinder Dhull,
Senior town Planner
Urban Local Bodies, Haryana

Arvinder Dhull
STP, ULB (HQ)

ATTESTED


APS CHAHAL No.11451
NOTARY PANCHKULA

15 JUL 2026



15 JUL 2026

VAKALATNAMA
BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No. 558 of 2025

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APPELLANT

VERSUS

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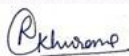
RESPONDENTS

VAKALATNAMA

I, Arvinder Dhull, Senior Town Planner, Department of Urban Local Bodies Department, Haryana, Panchkula, one of the respondent in the above petition do hereby appoint and retain Sh. Rahul Khurana, Advocate-on-Record of the Supreme Court of India, to act and appear for us in the above matter and on our behalf to conduct and prosecute (or defend) the same and to appear in all proceedings that may be taken in respect of any application connected with the same or any decree or order passed therein, including proceedings in taxation and application for review, to file and obtain return of documents and to deposit and receive money on my/our behalf in the above matter. I/We agree to ratify all acts done by the aforesaid Advocate in pursuance of this authority.

Dated this 15th day of July 2026.

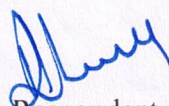
Accepted, verified and identified the client.



Rahul Khurana

Advocate

(D/2183/08)



Respondent no. 2

Arvinder Dhull
STP, ULB (HQ)

MEMO OF APPEARANCE

To,

The Registrar,
Supreme Court of India,
New Delhi.

Sir,

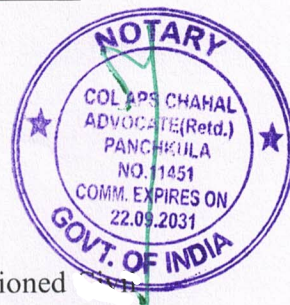
Please enter my appearance for the above named Appellant in the above mentioned
Original Application.



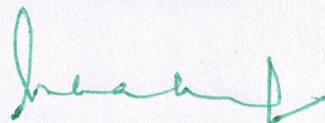
Rahul Khurana

Advocate

(D/2183/08)



ATTESTED



APS CHAHAL No.11451
NOTARY PANCHKULA

15 JUL 2026